

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.4195/2016

Wednesday, this the 22nd day of February 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Amit Nigam, IPS 2015
Presently on leave and joining
Training on 19.12.2016
Group 'A'
s/o Mr. G C Nigam
Aged about 35 years
r/o 17-J, EHS, Pocket 4 (Mix Housing)
Mayur Vihar Phase III
Delhi – 96

(Mr. Nilansh Gaur, Advocate)

..Applicant

Versus

Ministry of Home Affairs
Through its Secretary
North Block, New Delhi

(Mr. Gyanendra Singh, Advocate)

..Respondent

O R D E R (ORAL)

Justice Permod Kohli:

Even though the notice was issued to the other side and reply is yet to be filed, however, we find that the only relief claimed in the present O.A. is for a direction to the respondent to dispose of the pending representation of the applicant dated 15.07.2016 (Annexure A-1).

2. The applicant qualified CSE 2015 as an SC candidate and was allotted Indian Police Service and allocated State of Nagaland cadre. It is stated that the State of Nagaland was his last choice. However, the respondent has allocated him the said cadre contrary to the norms. The applicant has made

representation for re-allocation of cadre, which is pending consideration of the competent authority.

2. In view of the submission and the relief claimed, this O.A. is being disposed of with a direction to the cadre controlling authority to take decision on the representation dated 15.07.2016 (Annexure A-1) made by the applicant to the Secretary, Ministry of Home Affairs, New Delhi, within a period of three months from the date of receipt of a copy of this order. No costs.

(K.N. Shrivastava)
Member (A)

February 22, 2017
/sunil/

(Justice Permod Kohli)
Chairman